

T.S. (D) no. 44/2022

05/04/2022 Petitioner has appeared in person along with his M. Advocate. Seen the petn. no. 404/22 filed by the petitioner praying to allow him to withdraw this case. It is stated in the petition that both the parties have in the meantime agreed to file a separate petition at Sonari court under Section 13B of Hindu Marriage Act for dissolution of marriage and ^{part} the full and final alimony has been paid by the petitioner. A copy of the Deed of Mutual Agreement dated 26/04/2022 is filed along with the petition.

Heard the Petitioner and his M. Advocate.

As the petitioner is not intending to proceed with this case and has sought withdrawal of this case on the aforesaid ground, the prayer of petition no. 404/22 deserves to be allowed, and there is no justifiable reason to refuse the said prayer.

Accordingly, the present case hereby stands dismissed on withdrawal.


Addl. District Judge
Dibrugarh